

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2552
ANSWERED ON:26.08.2013
VIOLATION OF LABOUR LAWS
Rajaram Shri Wakchaure Bhausahab

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the companies producing pesticides are violating the existing labour laws and safety measures in the country;
- (b) if so, the names of such companies against which action has been taken in this regard during the last three years and the current year, State-wise;
- (c) whether the Government has conducted any review of the process followed by these companies to ensure proper implementation of the existing labour laws and safety measures; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) & (b): Adequate provisions already exist in Factories Act, 1948 and rules framed there under for ensuring safety measures in companies including pesticide companies in the country. These provisions are implemented by the State Governments through Inspectors of Factories. In case of any violations of the provisions of the Act, action is taken against such companies under the relevant provisions of the Act.

As per the information collected from the Chief Inspector of Factories of State Governments and Union Territories, the State-wise details of such pesticide companies is enclosed as Annexure-I.

(c) & (d): The implementation of safety provisions under the Factories Act, 1948 is reviewed periodically by respective State Governments and Union Territories. The Central Government also reviews the implementation of safety measures as prescribed in the Factories Act, 1948 annually with the Chief Inspector of Factories.